

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 268 of 2019 IN DFR NO. 4640 OF 2018 &
IA No. 368 of 2019

Dated : 4th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus	
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil Boparai
Mr. Gulabh Singh
Mr. Gupta (Rep.)
Mr. Sunil Choudhary (Rep.)

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Akshat Jain
Mr. Raghav Malhotra for R-2

ORDER

Issue notice to the Respondents in IA No. 268 of 2019 and IA No. 368 of 2019 returnable on 23.04.2019, Dasti, in addition, is permitted.

List the matter on **23.04.2019**. In the meantime, the learned counsel appearing for the Caveator is permitted to file reply after duly serving copy to the other side.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member